

[Shri P. K. Deo]

preach violence taking full advantage of the fundamental rights guaranteed under the Constitution. They want to sabotage the democratic institutions. The other day we saw a glimpse of it when this House was not allowed to function. It virtually amounts to waging war against the lawfully established Government and against the people of this country. Taking into consideration all these factors I would like to know if the Government are considering banning such of the Communist Parties who have taken to violence as their creed ..

SHRI S. M. BANERJEE : Let His Highness write to Her Majesty the Queen. What happened in Cuttack ?

SHRI P. K. DEO : ... and which are trying to hand over this country on a platter to our enemy. (*Interruptions*).

Secondly, if it is not possible to ban such Parties as the Government considering special law so that they could be tried summarily and if possible under martial law. The whole thing has to be viewed from the context of the Russian explanation where they tried to justify their invasion of Czechoslovakia on the plea that the Czechoslovakian people wanted such intervention. (*Interruptions*). It should be viewed from all the angles and I think the Home Minister will give a categorical answer to this question. (*Interruptions*).

श्री भोगेन्द्र भा : (जयनगर) अध्यक्ष महोदय, क्या बंदेसिक मामले पर विवाद हो रहा है। यदि हाँ, तो हमें भी विवाद का मौका दीजिये। दुनिया भर का मतला घा रहा है, यह भी बोलें और हम भी बोलें।

SHRI Y. B. CHAVAN : The hon. Member has raised the same question which I have already answered. He has raised a question about legal action, banning political Parties, etc. I need not repeat my answer again.

SHRI P. K. DEO : My second question was not answered. I want a special law for summary trial of those people and if possible, martial law.

12.35 hrs,

PAPERS LAID ON THE TABLE

Audit Report, Railways, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy each of the following papers (Hindi version) :-

- (1) Audit Report, Railways' 1968, under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963.
- (2) Appropriation Accounts, Railways, for 1966-67, Part I—Review.
- (3) Appropriation Accounts, Railways, for 1966-67, Part II—Detailed Appropriation Accounts.
- (4) Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for 1966-67. [*Placed in Library. See No. LT-2379/68.*]

Notifications under Merchant Shipping Act and Annual Report of Seamen's Provident Fund Scheme.

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V.K.R. RAO,

I bag to lay on the Table :-

- (1) (i) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :-
 - (a) The Examination of Masters and Mates (Amendment) Rules, 1968, published in Notification No. G.S.R. 968 in Gazette of India dated the 25th May, 1968.
 - (b) G.S.R. 2008 published in Gazette of India dated the 16th November, 1968, containing corrigendum to G.S.R. 968 published in Gazette of India dated the 25th May, 1968.
- (ii) A statement showing reasons for delay in lying the Notification mentioned at item (i) (a) above,